State Bank of Mysore

State Bank of Patiala

State Bank of Travancore

Subhadra Small Finance Bank Limited

Suryodaya Small Finance Bank Limited

Syndicate Bank

Tamilnad Mercantile Bank Limited

The Dhanalakshmi Bank Limited

The Industrial Finance Corporation of India Limited

UCO Bank

Ujjivan Small Finance Bank Limited

Union Bank of India

United Bank of India

Utkarsh Small Finance Bank Limited

Vijaya Bank

Yes Bank Limited

Source: RBI

## Regulating fee structure in private medical colleges

1651. SHRIMATI WANSUK SYIEM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether aimed at eliminating the role of black money in medical education and making it accessible to all, Government is working on nitty gritties of regulating the fee structure of Indian private medical colleges and deemed universities;
- (b) whether the newly constituted National Medical Commission will ratify the proposal anci methodology to regulate the fee structure in private medical colleges for which currently there is no provision in the Indian Medical Council Act, 1956; and

whether there still remains a freefor-all situation between private medicel colleges/deemed universities and Government in regard to fixation of fee for medical courses?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) For the first time, a provision has been made, to regulate the fee structure of Indian private medical colleges and deemed universities, in the National Medical Commission Act, 2019.

- Clause (i) of Sub-section (1) of Section 10 of National Medical Commission Act, 2019 provides for framing of guidelines for determination of fees and all other charges in respect of fifty per cent of seats in private medical institutions and deemed to be universities which are governed under the provisions of the Act.
- (c) In the case of government medical colleges, the respective State Governments are responsible for fixation of fee and in the case of private unaided medical colleges, the fee structure is decided by the Committee set up by the respective State Government under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an Institute is justified and the fee fixed by the Committee is binding on the Institute.

## Exempting cooperative hospital from income tax

1652. SHRI K.K. RAGESH: Will the Minister of FINANCE be pleased to state:

- (a) whether exempting cooperative hospitals from income tax net is under consideration;
  - if so, the details thereof;
- (c) whether Government is contemplating any consultation regarding the concerned cooperative bodies; and
  - if so, the details thereof? (d)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No Sir. Presently there is no such proposal under consideration.

(b) to (d) Does not arise.